

FORM- G
INVITATION FOR EXPRESSION OF INTEREST
FOR
MAJESTIC HOTELS LIMITED
OPERATING PARK PLAZA, HOTEL AT LUDHIANA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Majestic Hotels Limited CIN: U55101PB1989PLC037667
2.	Address of the Registered Office	Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Punjab - 141002
3.	URL of website	https://majestichotel.ibc2016.net/
4.	Details of place where majority of fixed assets are located	Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Punjab -141002
5.	Installed capacity of main products/ services	114 rooms (with 77 rooms being presently operational), along with 5 banquets halls of different sizes, 3 restaurants, swimming pool, Spa, Gym and other facilities.
6.	Quantity and value of main products/ services sold in last financial year	Sales in FY 2025-26 Rs. 22,36,01,868 (Provisional) Sales in FY 2024-25 Rs. 21,68,90,154 (Audited) Sales in FY 2023-24 Rs. 21,43,36,722 (Audited)
7.	Number of employees/ workmen	166

8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process (“CIRP”) of the CD, including the eligibility criteria for prospective resolution applicants (as approved by the CoC under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 (“Code”), are set out in the detailed Invitation for Expression of Interest.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The detailed Invitation for Expression of Interest containing these details, is available on the website of the CD and can be accessed at [insert]. Any other details may be sought by sending a request to the Resolution Professional at: MAJESTICHOTELS.CIRP@GMAIL.COM
10.	Last date for receipt of expression of interest	17/07/2026
11.	Date of issue of provisional list of prospective resolution applicants	22/07/2026
12.	Last date for submission of objections to provisional list	27/07/2026
13.	Date of issue of final list of prospective resolution applicants	01/08/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution	06/08/2026
15.	Last date for submission of resolution plans	05/09/2026
16.	Process email id to submit Expression of Interest	MAJESTICHOTELS.CIRP@GMAIL.COM

17.	[Details of the corporate debtor's registration status as MSME.]	NA
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Note: The timelines as stated herein remain subject to modification / extension with the approval of the CoC.

Sd/-

Mr. Krishan Vrind Jain
Resolution Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IBBI/IPA-001/IP-P00284/2017-2018/10528
Registered Address: 1139, sector 82A, IT City,
Block B, Behind WTC, Sahibzada Ajit Singh Nagar, Punjab ,160055
Email for Correspondence: majestichotels.cirp@gmail.com
Registered Mobile No. 9417009490, +91- 62832-81078

Place: Chandigarh
Date: 02.07.2026

FORM G INVITATION FOR EXPRESSION OF INTEREST

"MAJESTIC HOTELS LIMITED"
OPERATING PARK PLAZA, HOTEL AT LUDHIANA, PUNJAB
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	MAJESTIC HOTELS LIMITED CIN: U55101PB1989PLC37667
2. Address of the Registered Office	Majestic Park Plaza, Bhai Balu Chowk Ferozepur Road, Ludhiana, Pb.-141002
3. URL of website	https://majestichotels.com
4. Details of place where majority of fixed assets are located	Majestic Park Plaza, Bhai Balu Chowk Ferozepur Road, Ludhiana, Pb.-141002
5. Installed capacity of main products/services	114 rooms (with 77 rooms being presently operational), along with 5 banquet halls of different sizes, 3 restaurants, swimming pool, Spa, Gym, and other facilities.
6. Quantity and value of main products/services sold in last financial year	Sales in FY 2025-26 Rs. 22,36,01,868 (Provisional) Sales in FY 2024-25 Rs. 21,68,90,154 (Audited) Sales in FY 2023-24 Rs. 21,43,36,722 (Audited)
7. Number of employees/workmen	168
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details of the process and manner of submitting an expression of interest in the insolvency resolution process
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	"[CIRP] of the CD, including the eligibility criteria for prospective resolution applicants (as approved by the CoC under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 ("Code"), are set out in the detailed invitation for Expression of Interest. The detailed invitation for Expression of Interest containing these details, is available on the website of the CD and can be accessed at [insert]. Any other details may be sought by sending a request to the Resolution Professional at: MAJESTICHOTELS.CRP@GMAIL.COM
10. Last date for receipt of expression of interest	17.07.2026
11. Date of issue of provisional list of prospective resolution applicants	22.07.2026
12. Last date for submission of objections to provisional list	27.07.2026
13. Last date of issue of final list of prospective resolution applicants	01.08.2026
14. Date of issue of information memorandum, evaluation matrix & request for resolution plan to prospective resolution applicants	06.08.2026
15. Last date for submission of Resolution Plans	05.09.2026
16. Process email id to submit Expression of Interest	MAJESTICHOTELS.CRP@GMAIL.COM
17. [Details of the corporate debtor's registration status as MSME]	N/A

Note: The timelines as stated herein remain subject to modification / extension with the approval of the CoC.

Mr. Krishan Virind Jain
Resolution Professional

In the Matter of **Mis Majestic Hotels Limited**
Regn. No. IBB/PA-001/PP-P00234/2017-2018/10528
Registered Address: 1139, sector 82A, IT City, Block B,
Behind WTC, Sahibzada Ajit Singh Nagar, Punjab-160655
Email for Correspondence: majestichotels.crp@gmail.com
Registered Mobile No. 9417009490, +91-62332-81070

Date:- 02.07.2026
Place: Chandigarh *

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 234(h) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorized to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 356 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, & Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122090 that "Winetux Global LLP (LLPIN: ACG-1726)" a LLP may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.

2. The principal objects of the company are as follows:

- To engage in the business of acquiring, owning, maintaining, repairing, transporting, renting, and leasing a variety of cranes, including mobile cranes with various capacities to provide a comprehensive selection of cranes for rent, including mobile cranes, all-terrain cranes, crawler cranes, and tower cranes, to meet the diverse lifting needs of our clients in the construction, industrial, and energy sectors.
 - To provide a comprehensive selection of cranes for rent, including mobile cranes, all-terrain cranes, crawler cranes, and tower cranes, to meet the diverse lifting needs of our clients in the construction, industrial, and energy sectors.
 - To offer crane rental services along with certified crane operators, ensuring safe and efficient lifting operations for our customers.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office at B-4, 221, DLF May Pad Studio Apartment, Vihkhut Khanda, Gurgaon, Lucknow, Uttar Pradesh, India, 226016.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, & Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122090, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

for and on behalf of
Winetux Global LLP
Sd/-

1. Ritesh Agarwal (Designated Partner)
DIN: 07763894

2. Mayank Mishra (Designated Partner)
DIN: 05285330

Date : 02.07.2026 | Place : Lucknow



ASIA
Registered O

Tel: 1800 120 3699, E

NOTICE TO PHYSICAL SH AND DEMATE

In continuation to our earlier newspaper published 30th January, 2026 ("SEBI Circular 5th February, 2026 to 4th February, 2027 prior to 1st April, 2019 and also for the transfer to deficiencies in the documents/process. Accordingly, in compliance with the aforesaid Share Transfer Deed executed prior rejected / not attended due to deficiencies or before 04th February, 2027. It may be noted that under lock-in period of one year from the Investor / Transferee may note that if securities have been transferred to Investee.

Eligible investors/transferees are requested to submit documents as stipulated in the S address: Bighsra Services Private Limited New Delhi-110019

Date : 1st July, 2026

Place: Nathdwara

THIS IS A PUBLIC ANNOUNCEMENT
AN INVITATION OR OFFER TO ACQ
OR INDIRECTLY, OUTSIDE INDIA, IN
CHAPTER IX OF THE SECURITIES
AS AMENDED ("SEBI ICDR REGULA

COMPLETE S

Our Company was originally incorporated Act, vide certificate of incorporation d converted into a public limited comp December 19, 2025 and consequently of name, consequent upon conversion Companies, Central Processing Centre

Registered Office: B-22

Telex

THE PROMOTERS OF OUR C

INITIAL PUBLIC OFFER OF UPTO 5%
MANAGEMENT INDIA LIMITED ("OUI
PREMIUM OF ₹ 10/- PER EQUITY SHA
VALUE OF ₹ 10/- EACH FOR CASH A
TO ₹ 10/- LAKHS WILL BE RESERVED
LESS THE MARKET MAKER RESERV
PER EQUITY SHARE INCLUDING A SI
"NET ISSUE". THE ISSUE AND THE I
OF OUR COMPANY.

This Issue is being made through the "SCRR" read with Regulation 229 of S not more than 50.00% of the Net Issue that Our Company in consultation with "Portion". One-third of the Anchor Inv Funds at or above the Anchor Investor Securities and Exchange Board of Indi Investor Portion shall be reserved in t

Uno Minda Limited

(CIN: L74899DL1992PLC050333)

Registered Office: B-64/1, Wazirpur Industrial Area, Delhi-110052

Corp. Office: Village Nawada Fatehpur, P.O. Sikanderpur Badda,

Near IMT Manesar, Gurgaon (Haryana) - 122004,

Website: www.unominda.com, E-mail: investor@unominda.com

Tel.: +91 98102 38396



INFORMATION REGARDING 34th ANNUAL GENERAL MEETING ('AGM') OF UNO MINDA LIMITED

dated 20.12.1991 registered with Sub Registrar, Sirsa at Sr. No. 2769 dated 20.12.1991 duly executed by Sh. Visakh Singh. The concern failed to repay the dues of the Corporation as per agreed terms & conditions and remained a chronic defaulter. To recover the outstanding dues, the Corporation has decided to proceed for attachment and sale of the mortgaged Collateral Security as per Law. It has come to notice that the original deed of additional security dated 20.12.1991 is not available in the records of the Corporation. The Corporation has obtained certified copy of Deed of Additional Security dated 20.12.1991 from Tehsil Office, Sirsa.

Notice is hereby given that anyone having the custody/possession of original Deed of Additional Security dated 20.12.1991 may deliver the same to the Corporation being its lawful mortgagee, in terms of Deed of Additional Security dated 20.12.1991 to avoid any further action in accordance with law. Notice is also given that anyone having objections to the title and ownership of the property viz agricultural land measuring 8 Kanals comprised in Sq.No.184 Killa No.11(8-0) situated in Village Biruwalla Gudha, Tehsil & District Sirsa together with building thereon owned by Sh. Visakh Singh S/o Sh. Jeeta Singh R/o Village Biruwalla Gudha, Tehsil & Distt. Sirsa and also to the use of certified copy of Deed of Additional Security in lieu of the original, the written objections/claim of any kind with details/documents/reasons may be filed with the Corporation addressed to Assistant General Manager, Legal, Haryana Financial Corporation, 30 Bays Building (Ground Floor), Sector 17-C, Chandigarh (Phone No. 0172-2702755, E-Mail: hflegal@gmail.com) and/or Branch Manager, Haryana Financial Corporation, 33 (4 Bays), Sect. 32, Institutional Area, Gurugram (Phone No. 0124-2384818, 2384906, 2384833, E-Mail: hfcorporation@yahoo.co.in) within 15 days of publication of this notice failing which, it will be presumed that there is no objection/claim of any kind and the Corporation shall not be liable in any manner whatsoever.

PROH/1046/11/38/2027/46726/C/3114 Haryana Financial Corporation

आवेदन का महत्वपूर्ण तिथि और माध्यम:-

प्रारंभिक तिथि : 30.06.2026, अंतिम तिथि : 06.07.2026

आवेदन का माध्यम : अभिभावक विभागीय वेबसाइट harprathumik.gov.in पर उपलब्ध लिंक http://103.171.96.34/rte_admission/ के माध्यम से अपना आवेदन दर्ज कर सकते हैं।

सहायता एवं संपर्क सूत्र : पोर्टल पर किसी प्रकार की तकनीकी समस्या के लिए विभाग की हेल्पलाइन नं. 0172-5049801 व ई-मेल rte.admission.hryedu@gmail.com पर संपर्क किया जा सकता है।

हस्ता./-

महानिदेशक मौलिक शिक्षा

हरियाणा पंचकुला

PROH/1132/11/135/2027/46729/3114

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"MAJESTIC HOTELS LIMITED"
OPERATING PARK PLAZA, HOTEL AT LUDHIANA, PUNJAB
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/ALP No.	MAJESTIC HOTELS LIMITED CIN: U55101PB1989PLC037667
2. Address of the Registered Office	Majestic Park Plaza, Bhai Balu Chowk, Ferozepur Road, Ludhiana, Ph-141002
3. URL of website	https://majestichotel.in/bc2016.net/
4. Details of place where majority of fixed assets are located	Majestic Park Plaza, Bhai Balu Chowk, Ferozepur Road, Ludhiana, Ph-141002
5. Installed capacity of main products/ services	114 rooms with 77 rooms being presently operational, along with 5 banquet halls of different sizes, 3 restaurants, swimming pool, Spa, Gym, and other facilities.
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17. [Details of the corporate debtor's registration status as MSME]	N.A.

Note: The timelines as stated herein remain subject to modification / extension with the approval of the CoC.

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Mr. Krishan Virind Jain
Resolution Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IBBI/PA-01/JP-P06284/2017-2018/10528
Registered Address: 1139, Sector 82A, IT City, Block B,
Behind WTC, Sahibzada Ajit Singh Nagar, Punjab-140055
Email for Correspondence: majestichotels.cirp@gmail.com
Registered Mobile No. 941709490, +91-82332-81070

Date: 02.07.2026
Place: Chandigarh

Karnataka Bank Ltd.

Your Family Bank. Across India.

Asset Recovery Management Branch
8-B, First Floor, Rajendra Park,
Pusa Road
New Delhi-110 060
Phone : 011-40591567 (Ext-231)
E-Mail : delhiarm@kblbank.com
Website : www.karnatakabank.com
CIN : L85110KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 9(1) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd, the Secured Creditor on 03.01.2024, will be sold on "As is Where is", "As is What is" and "Whatever there is" on 01.08.2026, for recovery of Rs.1,45,42,841.25 (Rupees One Crore Forty Five Lakh Forty Two Thousand Six Hundred Forty One and Paise Twenty Five Only) under (i) Rs.15,16,743.25 under PSTL A/c No.4527001800026501 along with future interest from 01.12.2022 (ii) Rs.97,53,545.00 under PSTL A/c No.4527001800033201 along with future interest from 24.11.2022, (iii) Rs.21,97,943.00 under PSTL A/c No.4527001800033301 along with future interest from 24.10.2022 (iv) Rs.10,74,410.00 under PSTL A/c No.4527001800036801 along with future interest from 01.12.2022, plus cost, due to the Karnataka Bank Ltd, Ludhiana, Sona Complex G T Road, Millerganj, Ludhiana-141003, the Secured creditor from (1) M/s Ojaswani Textile Mills, Represented by its Proprietrix, Mrs. Rekha Grover, Situated at Plot No.4812, Street No.10, Janakpur, Ludhiana-141001, Punjab, (2) Mrs. Rekha Grover W/o Mr. Sushil Kumar Grover (3) Mr. Sushil Kumar Grover S/o Mr. Bhagwan Das, Both No. (2) & (3) are residing at House No.4812, Street No.10, Janakpur, Ludhiana-141001 being borrowers/guarantors/co-obligants.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of Residential Property, measuring 175 square yards, bearing MC No. B-X0011-4812, situated at Street No. Zero comprised of Khasra No. 1658/1435-796-65, Khata No.925/1243, 897/1187 as per (jamabandi) for the year 1999-2000 of revenue estate of Dholewall, Hadbast No.174, Janakpur, Dholewall Village, Ludhiana district, Punjab, Belonging to Mrs. Rekha Grover.

Boundaries: East : Vinod Kumar 20'-9" West : Street 20' Wide 20'-9" North : Mr. Kishan Singh 76'-0" South : Mr. Mahinder Singh (Common Wall) 76'-0"
Reserve Price / Usset Price below which the property may not be sold: Rs.78,18,000 (Rupees Seventy Eight Lakh Eighteen Thousand only)
Earnest money to be deposited/ tendered: Rs.7,81,800.00 (Rupees Seven Lakh Eighty One Thousand Eight Hundred Only)

(The borrower's / mortgagee's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset).
(This Notice shall also serve as Notice under Sub Rule (1) of Rule (9) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors)

For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website i.e. www.karnatakabank.com under the head "Mega E-Auction on 01.08.2026".

The E-auction will be conducted through portal <https://bankauctions.in/> on 01.08.2026 from 11:30 A.M to 12:30 P.M with unlimited extension of 05 minutes. The intending bidder is required to register their name at <https://bankauctions.in/> and get the user id and password free of cost and get online training on E-auction (tentatively on 31.07.2026) from M/s Adosure, 605A, 6th Floor, Malviya Nagar, Amarpur, Hyderabad-500038, Contact No. 0420-23836405, Mobile 8142400089, E-mail: info@bankauctions.in.

Place : Ludhiana Sd/- For Karnataka Bank Ltd
Date : 01.07.2026 Chief Manager & Authorised Officer

The Tribune Dt. 02.07.2026

प्रत्यक्ष संख्या आईएनसी-25ए

सार्वजनिक कंपनी को निजी कंपनी में बदलने का विज्ञापन

क्षेत्रीय निदेशक, कॉर्पोरेट मामलों के मंत्रालय, उत्तरी क्षेत्र निदेशालय-4, नई दिल्ली के समक्ष कंपनी अधिनियम, 2013 की धारा 14 और कंपनी (मिगमन) नियम, 2014 के नियम 41 के मामले में और

लक्ष्मी फ्लोट ग्लास लिमिटेड
(CIN: U26109DL1991PLC046540)

जिसका पंजीकृत कार्यालय: ए-2/30-31,
हिसारी मंजिल, कथक्यू एच एस, कीडीए मार्बल
मार्केट, कीर्ति नगर, नई दिल्ली-110015 में
स्थित है, के मामले में

अनुसंधान

एतद्द्वारा आम जनता को सूचित किया जाता है कि यह कम्पनी उपरोक्त निम्नवाली के साथ पंजित कम्पनी जम्बिपिम् 2013 की धारा 14 के अंतर्गत एक सरकार के पास एक आवेदन करने तथा ऐसे स्थापन के प्रयास करने के लिये कम्पनी को स्वयं बनाने के लिए सौकर, 15 जून 2026 को अर्पणित अन्तर्गत आम सभा में पारित विधि प्रस्ताव के अनुसार आम सभा एक प्राविष्ट लिमिटेड कम्पनी में स्थापित करने की इच्छा है।

कपनी के प्रत्यक्षित परिवर्तन / स्थिति के कारण, पत्र किसी व्यक्ति का हिस्सा प्रमाणित होने की संभावना है, तो वह व्यक्ति, इसका कारण देते हुए, जिसमें अपनी सहजगन्त में उल्लेख करने हेतु, जिसमें उल्लेख इति / विषय के आधार हो, इस मुद्दे को अपने को 14 दिनों के भीतर लेखित निवेदन, उचित क्षेत्र प्रविष्टिमात्रा-११, कारपोरेट न्यायालय, बी-2 इन्डिया, दूरस्थ जल, ब्रिजित निवेदनमात्रा प्रविष्टिमात्रा, सीजीओ कोमिन्सलेज, अर्थात् दिल्ली-110065 को ज्ञापित कर हाजिर प्रेषित करने तथा इसकी एक प्रतियाँ आधिकारिक कपनी को पंजीकृत पत्र प-2/30-31, सीजीटी मंत्रालय, बम्बई, एच.एच.ए. सीजीटी न्यायालय मार्फत, कीर्ति न्यायालय, अर्थात् दिल्ली-110015 में भी भेजें।

आवेदक के लिए और उसकी ओर से
सबसेरी फ्लोट प्लायर डिपार्टमेंट

तिथि : 02.07.2026
स्थान : गढ़ दिग्वली

(कंपनी सचिव)

“प्रपत्र संख्या आईएनसी-28”

नियम 30 की अनुसूचना में

सीडीएम सारकान से सारकान,

(श्रीमान विवेकानन्द, नई दिल्ली) उत्तरी क्षेत्र
संघर्षी अतिविधियों, 2013 की शरार 13 की उपशरार (अ)
यहां संघर्षी (विपक्ष) विपक्ष (अ) को विपक्ष 30 की
उप-विपक्ष (अ) के संघर्ष (अ) के संघर्ष में।
यहां
पेक्षा सुप्रीमिडिशन सुप्रीमिडिशन, विपक्षीय संघर्षीय
संघर्षीय संघर्षीय संघर्षीय 304, संघर्षीय-1, संघर्षीय 2, संघर्षीय
संघर्षीय-संघर्षीय संघर्षीय, संघर्षीय, संघर्षीय, 113027 में
विपक्ष में।

संश्लेषण

यह प्रस्ताव आर्य समाज के मुखिया द्वारा रखा जा रहा है कि वे 2013 के अक्टूबर 13 के निर्णय को वापस ले लें। उन्होंने कहा कि वे 2013 के अक्टूबर 13 के निर्णय को वापस ले लें। उन्होंने कहा कि वे 2013 के अक्टूबर 13 के निर्णय को वापस ले लें।

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अवैरक की ओर से एवं उसके लिए

॥ श्रीगणेशाय नमः ॥
 प्रमाणित / -
 (राज्यीय सुपान कार्यालय)
 निदेशक
 पिन ४२२०२४

पता: मकान संख्या 38, पोस्ट-7, जर्मन एस्टेट,
कनकपुर-132001 (हरियाणा)
दिनांक: 01.07.2028
स्थान: दिल्ली

"IMPORTANT"

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फॉर्म - जी

अभिषेकचि त्वाभिषेकचि हेतु आभ्युपगम

मैजेस्टिक होटल्स लिमिटेड

ऑपरेटिंग पार्क प्लाज़ा, होटल एंटी लुइयाना, पंजाब

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया)
विनियमों, 2016 के विनियम 36ए उप विनियम (1) के अधीन)

संबंधित विवरण

[illegible]

नोट: यहां बताए गए समय-सीमाएं सीओसी की मंजूरी के साथ संशोधन/विस्तार के अधीन रहेंगी।

WISN

श्री कृष्ण बृंद जी
समाधान पेशीय

रजि. सं. आईबीबीआई/आईपीए-001/आईपी-पी00284/2017-2018/1062

पंजीकृत पता: 1139, सेक्टर 82ए, आईटी सिटी, ब्लॉक बी

हथरपुरीली के पीले, सहिबजादा अजीत सिंह नगर, पंजाब- 160005

दिनांक: 02.07.2026

स्थान: चंडीगढ़

पत्राचार के लिए ईमेल- majestichotels.cirp@gmail.com

पंजीकृत संपर्क संख्या: 9417009490, +91-62832-8107

अलवर जिला दुध उत्पादक सहकारी संघ लि. अलवर
ISO 22000:2018 & GMP CERTIFIED ORGANIZATION
 Alwar Zila Duddh Utpadak Sahakari Sangh Ltd., Alwar (Raj.)
 क्रमांक:-आ/ड/ए/ए/समा/2026/16831-39 ई-निविदा सूचना दिनांक:-04.07.2026
 अलवर जिला दुध उत्पादक सहकारी संघ लि., अलवर में इविदा आगुल करत कार्य हेतु अनिवार्य निविदा <http://eproc.rajasthan.gov.in>, वेबसाइट पर आयोजित की जाती है। निविदा की विस्तृत शर्तों/अवसरों को यह पहायगी दिनांक उपर्युक्त की जानकारी के साथ है।
www.sppp.rajasthan.gov.in (UBN-CDF2627SLR000516) पर देखी जा सकती है।
 (राजि. कुमारी विजय) अध्यक्ष सचिव

SRF LTD.
 Unit Nos. 236 & 237, 2nd Floor DLF Galleria, Mayap Place Noida Link Road, Mayap Vihar, Phase I Extension New Delhi, Delhi - 110091, India

NOTICE OF LOSS OF SHARE CERTIFICATES
 Notice is hereby given that the following share certificate(s) issued by SRF LTD ("The Company") are stated to have been lost or misplaced, and the registered share holder(s) applied for the issue of duplicate share certificate(s).

Registered Share Holder(s)	Folio No.	Equity Shares	Certificate No(s)	Distinctive No(s)
LL DINESHWAR NATH NIGAM	D 0002171	816 & FV 10/-	1137419	296326450-296327265

Kindly note that if no objection from any person is received within 15 days from the date of publication of this notice, the Company will proceed to issue duplicate share certificate(s). Entitlement letter to the shareholder(s) listed above, and no further claim will be entertained from any other person(s).

(Place) NEW DELHI (Date) 06.07.2026 CLAIMANT- USHA NIGAM

COMPLIMENT TO FORM G (INVITATION FOR EXPRESSION OF INTEREST)
 under Regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

This compendium is being issued in respect of the Form G published on 02.07.2026 inviting Expressions of Interest (EOI) for submission of Resolution Plans for Majestic Hotels Limited which is undergoing Corporate Insolvency Resolution Process (CIRP) under the provisions of the Insolvency and Bankruptcy Code, 2016.

The Form G published on 02.07.2026, at Serial Nos. 8 and 9, the following text:
 "The detailed Invitation for Expression of Interest containing these details is available on the website of the Corporate Debtor and can be accessed at [insert]" shall be read as:
 "The detailed Invitation for Expression of Interest containing these details is available on the website of the Corporate Debtor and can be accessed at <https://majestichotels.lbc2016.net/>."

Accordingly, the relevant portion of Serial Nos. 8 and 9 shall read as follows:
 Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process ("CIRP") of the CD, including the eligibility criteria for prospective resolution applicants (as approved by the CoC under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 ("Code"), are set out in the detailed Invitation for Expression of Interest.

The detailed Invitation for Expression of Interest containing these details, is available on the website of the CD and can be accessed at <https://majestichotels.lbc2016.net/>.
 Any other details may be sought by sending a request to the Resolution Professional at: MAJESTICHOTELS.CIRP@GMAIL.COM

Sd/-
 Mr. Krishan Vind Jain
 Resolution Professional
 In the Matter of M/s Majestic Hotels Limited
 Regn. No. IBBI/PA-001/P-09/2024/2017-18/10528
 Registered Address: 1139, sector 52A, IT City, Block B, Behind WTC, Sahibzada Ajit Singh Nagar, Punjab-160055
 Email for Correspondence: majestichotels.cirp@gmail.com
 Registered Mobile No. 9417009490, 941-62332-81078

Date: 06.07.2026
 Place: Chandigarh

HERO HOUSING FINANCE LIMITED
 Postal Address: Plot bearing 10/1, First Floor, Sahitya Kanya, Greater Noida, Uttar Pradesh 201302.
 Hero Housing Finance
 Regd. Office: 99, Community Centre, Bazaar Lok, Vasant Vihar, New Delhi - 110057.
 Pn: 011 48267900, Toll Free No: 1800 212 8800, Email: customer.care@herofinl.com
 Website: www.herohousingfinance.com | CIN: UH512D2031PLC30148

POSSESSION NOTICE (FOR IMMovable PROPERTY)
 (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(1)(c) read with rule 8(1) of the Security Interest Enforcement Rules, 2002, issued a demand notice as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s) (Legal Name) (Local Promoter/Investor)	Date of Demand Notice/Amount as per Demand Notice	Date of Possession (Constructive) (Possession)

DXH. No.303
 REGD.AB/DAST/INFORMATION/BEAT OF DRUMS & PUBLIC NOTICE/NOTICE BOARD OF DRT SALE PROCLAMATION
OFFICE OF THE RECOVERY OFFICER-I
DEBTS RECOVERY TRIBUNAL-I, MUMBAI
 2nd FLOOR, TELEPHONE BHAVAN, STRAND ROAD, COLABA MARKET, COLABA, MUMBAI-400 005
 R.P. No. 161 of 2023 DATED: 02.07.2026

CORRIGENDUM TO THE PROCLAMATION OF SALE DATED 12.06.2026 PUBLISHED ON 14.06.2026 IN MUMBAI EDITION OF THE FREE PRESS JOURNAL AND THE NAVSHAKTI AND IN DELHI EDITION OF THE FINANCIAL EXPRESS AND THE JANSATTA IN RESPECT OF THE E-AUCTION SALE WHICH WAS SCHEDULED ON 02.07.2026

IOB/ BANK LTDCertificate Holder
 VERSUS
 OSEAN'S CONNOISSEURS OF ART PVT. LTD. & ORS.Certificate Debtors

The Sale Proclamation dated 12.06.2026 as published on 14.06.2026 in the said newspapers vide which sale was scheduled to be held on 02.07.2026 in the above-mentioned matter stands deferred as per following program:
 Date of E-Auction: 27.07.2026
 Last date for submission of bids: 24.07.2026
 Date of inspection: 17.07.2026

The rest of the contents of the Sale Proclamation/Public Notice of Sale dated 12.06.2026 as published on 14.06.2026 for the said sale would remain unchanged save and except to the extent stated hereinabove.

Given under my hand and seal of this Tribunal at Mumbai on this 2nd day of July, 2026.
 (MAHESH KUMAR)
 RECOVERY OFFICER DRT-I, MUMBAI

pnb punjab national bank
 ...the name you can BANK U

POSSESSION NOTICE (Under Rule 8(1) of Sec
 Whereas, The undersigned being the Authorized officer of the PUNJAB NATIONAL Bank and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date amount within 60 days from the date of receipt of said notice.

The borrower having failed to repay the amount, notice is hereby given to the taken possession of the property described herein below in exercise of powers the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in particular and the public in general, are hereby cautioned that the property will be subject to the charge of the PNB and any dealings with the property will be subject to the charge of the PNB. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to be taken as follows:

Sr. No.	Name of the Borrower/Guarantor/ Mortgage Name	Description of the Pr (Movable/Immov)
1	Sh. Shiva Singh s/o Sh. Ajit Singh (Borrower) & Sh. Ram Kumar Singh s/o Sh. Jaswant Singh (Guarantor & Mortgage)	Equitable of Mortgage Property Situated at Hi Indraprasth Colony, Ashiyana Yojna, Kanth Road, Area 144.45 sq. mtrs., (In the name of Sh. Ram H Registered in Bahl No. 01, Zild No-5236 at Pages 27.11.2006 in the office of Sub Registrar -II, Morad 09 South: Plot No: 07 East: Road 4 Meter Wide
2	M/s Shatakshi Auto India Private Limited, (Borrower's Firm & Mortgage) Sh. Ankit Miglani s/o Sh. Ashok Kumar Miglani (Director & Guarantor) & Sh. Manik Miglani s/o Sh. Ashok Kumar Miglani (Director & Guarantor)	Entire Plant, Machinery, equipment & shed and created out of Bank finance (Present & Future), EM of IP of Commercial Land & Building Situated Prabhath Market, Andheri Chungi Rampur Road, Masu Registered in Bahl No. 1, Zild No: 12551, Page 11.04.2016, SRO-1, Moradabad, (In the name of M of Sh. Raksh Gupta On the South by: Rampur Property EM of IP of Commercial Land & Building Situated Road, Mauza - Shora Govind, Moradabad, (UP), Dated 11.04.2016, SRO-1, Moradabad, (In the name of: Plot of Sh. Raksh Gupta On the South by: Others Property

Date - 04.07.2026 Place - Moradabad

HDFC BANK
 HDFC Bank Limited

BRANCH OFFICE : Hindustan

E-A

The Authorized Officer HDFC Bank Limited (erstwhile HDFC Limited having Mumbai vide order dated 17th March 2023) (HDFC) issues E-Auction Sale Enforcement of Security Interest Act, 2002 (HDFC) issued with proviso to Rule 8 (6) of the Notice is hereby given to the public in general and in particular to the Borrower in Column (C) mortgaged/charged to the Secured Creditor, the constructive Bank Limited Secured Creditor, will be sold on "As is where is", "As is what is" Notice is hereby given to Borrower / Mortgagor(s) / legal heirs/ legal representatives

CORRIGENDUM TO FORM G
(Invitation for Expression of Interest)

Under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

This corrigendum is being issued in respect of the Form G published on 02.07.2026 inviting Expressions of Interest (EOI) for submission of Resolution Plans for Majestic Hotels Limited which is undergoing Corporate Insolvency Resolution Process (CIRP) under the provisions of the Insolvency and Bankruptcy Code, 2016.

Pursuant to the decision of the Committee of Creditors ("CoC"), the timelines specified in the aforesaid Form G dated 02.07.2026 have been revised/extended. Accordingly, the relevant dates stand modified as follows:

Sr. No.	Particulars	As per Form G dated 02.07.2026	Extended Dates
10.	Last date for receipt of expression of interest	17/07/2026	03/08/2026
11.	Date of issue of provisional list of prospective resolution applicants	22/07/2026	08/08/2026
12.	Last date for submission of objections to provisional list	27/07/2026	13/08/2026
13.	Date of issue of final list of prospective resolution applicants	01/08/2026	18/08/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06/08/2026	23/08/2026
15.	Last date for submission of resolution plans	05/09/2026	22/09/2026

All other contents of the originally published Form G remain unchanged.

Sd/-

Mr. Krishan Vrind Jain
Resolution Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IBBI/IPA-001/IP-P00284/2017-2018/10528

**Registered Address: 1139, sector 82A, IT City,
Block B, Behind WTC, Sahibzada Ajit Singh Nagar,
Mohali, Punjab ,160055**
Email for Correspondence: majestichotels.cirp@gmail.com
Registered Mobile No. 9417009490, +91- 62832-81078

Place: Chandigarh
Date: 17.07.2026

Temple offerings go high, security cover

Govt orders stricter accounting, CCTV monitoring & inventory checks across 36 shrines

PRATIBHA CHAUHAN
THIRUVAI NEWS SERVICE

SHIMLA, JULY 16
The Himachal Pradesh Government has reissued comprehensive standard operating procedures (SOPs) for the management of offerings made by devotees at the 36 temples under its control, aiming to enhance transparency, accountability and security in the handling of cash, jewellery and other valuables.

The Department of Language, Art and Culture has directed all temple managements to strengthen systems governing the collection, counting, storage and banking of offerings. The revised SOPs lay emphasis on tamper-proof donation boxes, transparent accounting practices, proper maintenance of records, CCTV surveillance, secure strong rooms and systematic inventory of gold, silver and other valuables received from devotees.

All temple authorities have been asked to submit a compliance report within 30 days detailing the existing security arrangements, CCTV coverage, audit and inventory status, banking arrangements,



SECURING SACRED DONATIONS

■ The 36 government-managed temples in Himachal Pradesh received offerings worth ₹200.49 crore in 2024, reflecting the immense faith of devotees. Collectively, these shrines hold fixed deposits of ₹346.26 crore, nearly 600 kg of gold and 250 quintals of silver

■ To safeguard these assets, the government has mandated tamper-proof donation boxes, comprehensive CCTV surveillance, secure strong rooms, transparent accounting, regular audits and proper inventory of valuables

■ Temple authorities have also been asked to verify personnel handling cash and jewellery and submit compliance reports within 30 days, ensuring greater transparency and public trust

Deputy Chief Minister Mukesh Agnihotri, who also

holds the Language, Art and Culture portfolio, said the Executive Officers of all government-managed temples had been instructed to immediately review and strengthen mechanisms for safeguarding temple offerings. He said proper verification of employees engaged in handling cash and valuables, robust record-keeping and secure banking arrangements would be mandatory to ensure complete transparency.

The move comes in the wake of recent reports of alleged misappropriation of devotees' offerings at the Ram Temple in Ayodhya. Referring to these incidents, an order issued by Secretary (Language, Art and Culture) Rakesh Kanwar stressed the need for stronger internal controls and enhanced security mechanisms across all government-managed temples in Himachal Pradesh.

Several of the state's prominent shrines receive massive donations every year. Temples such as Chintpurni in Una, Baba Bal Nath at Deotishdi in Hamirpur, Naina Devi in Bilaspur, and Jwalamukhi

and Brajeshwari in Kangra attract lakhs of pilgrims, particularly during Navratri and other major religious festivals, resulting in offerings worth crores of rupees along with substantial quantities of gold and silver.

These temples are administered under the Himachal Pradesh Public Religious Institutions and Charitable Endowments Act, 1984, enacted to ensure better management, improve facilities for pilgrims and oversee the development of temple complexes. The first temples brought under government management included Naina Devi, Chintpurni, Jwalamukhi, Deotishdi, Damtal, Chamba, Kangra and Shimla.

According to official records, devotees offered assets worth Rs 200.49 crore at these 36 temples during 2024. Collectively, the temples also hold fixed deposits of Rs 346.26 crore, around 600 kg of gold and nearly 250 quintals of silver. A significant portion of these resources is utilised for maintaining pilgrim amenities, temple infrastructure and staff salaries.

RAVINDER SOOD

PALAMPU, JULY 16
Dr Rajendra Prasad Government Medical College (RPGMC), Tanda, has come under scrutiny after an internal inquiry reportedly uncovered alleged irregularities in the procurement of coronary stents and other cardiac devices. The inquiry report, submitted to the Principal Secretary (Health), has recommended appropriate action against those found responsible for the alleged violations.

The probe was initiated after the audit team raised objections over the procurement process, alleging deviations from established tendering norms. Subsequently, a committee constituted by the Directorate of Medical Education and Research (DMER) in April this year examined procurement records, official correspondence and related documents, including communications issued between March 20 and May 14, 2026.

According to the inquiry report, 12 firms had partici-

Management probe flags supply by ineligible firms

ated in the e-tender for the supply of coronary stents and pacemakers. Following the technical evaluation, several companies were declared technically ineligible. However, the report alleges that some of these firms were later allowed to supply coronary stents that were ultimately used in patient treatment, raising serious questions over compliance with procurement rules and the transparency of the tendering process.

The inquiry also highlighted irregularities in the rate-contract mechanism. It noted that one supplier had offered imported coronary stents at prices up to 74 per cent lower than the rates at which similar stents were procured under the questioned process. The significant price difference has raised concerns over possible financial implications and whether the procurement process ensured value for public money.

RPGMC Principal Dr Millap Sharma termed the issue 'very serious' and confirmed that the medical college administration had informed the state government about the matter. He said the intention behind procuring coronary stents in bulk was to make the devices available to patients at affordable rates. However, he added that there was no provision under the tendering process to involve multiple companies in the manner alleged.

Dr Sharma said the state government has constituted a high-level committee headed by the Additional Chief Secretary (Health) to conduct a detailed inquiry. The panel includes senior Health Department officials and representatives of the medical college. The committee is expected to examine whether procurement norms were violated, why technically disqualified firms were allowed to supply stents and whether the alleged irregularities resulted in financial loss to the public exchequer or compromised procurement standards.

Kullu cops act on planned rave party

FIR registered over social media promotions for September event near Pulga

ABHINAV VASHISHT

KULLU, JULY 16
The police have registered an FIR after taking cognizance of a news report published in these columns on July 16 under the headline "Fresh rave party planned in Parbati valley despite HC warning", exposing plans for an alleged illegal gathering in the forest near Pulga village from September 4 to 6.

Kullu Superintendent of Police Madan Lal Kaushal confirmed that FIR No. 64/2026 has been registered at Manikaran police station under Section 223 of the

Bharatiya Nyaya Sanhita against the contact mobile number provided for registrations in advertisements circulated on various social media platforms. The police are investigating those behind the event and examining how it was being publicized despite the absence of official permission.

"The FIR has been registered based on the advertisements circulating on social media. Further investigations are underway to ascertain how this gathering was being promoted without the required permissions," the SP said.

The action marks a fresh crackdown on unauthorised rave parties in the Parbati valley, particularly in the Manikaran region, where such events have repeatedly come under scrutiny over allegations of drug abuse, public nuisance and violations of law. The police said surveillance has been strengthened and organisers of any illegal gatherings would face stringent legal action.

Appealing for public support, the SP urged local residents and tourists to immediately report any information regarding planned or ongoing

rave parties. He stressed that community participation was vital in preventing such unlawful events and maintaining peace in the valley.

The police also warned that organisers as well as participants found violating the law would face strict legal proceedings without any leniency. Officials said the administration is adopting a multi-pronged strategy involving ground surveillance, digital monitoring of social media platforms and public cooperation to prevent illegal gatherings and preserve the ecological and cultural character of the region.

Heavy rain likely from tomorrow

Shimla: Himachal Pradesh is likely to witness another spell of heavy rainfall from July 18, with the State Meteorological Centre issuing orange and yellow alerts across the state till July 22. According to the Met office, light to very light rain is expected to continue till July 17, after which heavy to very heavy rainfall is likely in most parts of the state. Yellow alerts have been issued for July 18, while orange alerts are in place from July 19 to July 22. — TNS

PUBLIC NOTICE

This is to inform and seek objections, if any, from general public that our client is intending to purchase from Jupiter Sales Private Limited, having its registered office at 2nd floor, SCO 30, Feroze Gandhi Market, Ludhiana, Punjab-141001 (Owner) all its right, title and interest in all that piece and parcel of the land bearing Commercial Property No. 2693/2 measuring 3024 sq. yards i.e. 27.2166 ac. being 400/883 share of total land measuring 6575.48 sq. yards comprising under Khata Nos. 124/10-5-8, 125/10-4-19, 127/1 (0-18-17) and 1033/278/1 (0-14-19) situated at Village Tarai Jodhwal, (A) known as New Kuldeep Nagar, Tehsil and District Ludhiana, Punjab - 141007 (Property). The said Property is butted and bounded On the East by Property owned by Lucky Enclave, On the West by Plot No. 2693 - Ashwakra Private Limited and Plot owned by Rajan Kumar Jain (302' 6"), On the North by Plot No. 2693/1 - Gurmali Singh Panwala (60') and On the South by Main G.T. Road (60').

Any person(s) or entity(ies) including any Govt./ Public Department, Bank or Financial Institution, etc. is having or claiming to have any share, right, title, claim and/or interest in respect of the said Property or any part thereof, of any nature whatsoever and/or any claim by way of, under, or in the nature of any agreement, sale, transfer, assignment, lis-pendens, family arrangement, settlement, lease, sub-lease, exchange, tenancy, sub-tenancy, license, mortgage, inheritance, bequest, gift, lien, charge, outgoings, maintenance, easement, trust, possession, development rights, right of way, reservation, covenant or condition, encumbrance, occupation, pre-emption, decree or order of any court of law, partnership, acquisition by the government or any entity, prohibition or any impediment in respect of Property, or otherwise of whatsoever nature over the said Property, or part thereof and/or having any objection(s) of any manner whatsoever is hereby required to make the same known in writing along with the supporting documents to the undersigned within 14 (Fourteen) days from the date of publication of this notice, failing which it will be presumed that no one has any right, title or interest in the said Property. Any claim not made in writing as hereby required shall be deemed as waived or abandoned and not binding to undersigned or their successors/nominees/assignees in any manner whatsoever to purchase the said Property and any sort of claim from any person thereafter will not be entertained and/or taken into consideration. Dated this 17th day of July 2026

Mr. Jain Kumar, Advocate
For Rajesh Goyal and Co.
SCO 833, Level 1, Sector 13, HAD Manimajra, Madhya Haryana, U.T. Chandigarh
PIN Code 160101

Form No. 3 [See Regulation-13 (1)(a)]

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 1)
SCO 33-34-35, Sector 17-A, Chandigarh

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

Exh. No.: 33915 SUMMONS Case No. OA/1283/2023

HDFC Bank Vs. Sh. Barinder Iqbal

WHEREAS, OA/1283/2023 was listed before Hon'ble Presiding Officer / Registrar on 30.03.2026.

WHEREAS, this Hon'ble Tribunal is pleased to issue summons/ notice on the said application under section 19(4) of the Act. (OA) filed against you for recovery of debts of Rs. 30,64,007.18 (Application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i), to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii), to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the Application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business, any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 24/07/2026 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 02.04.2026

Sd/-
Signature of the officer Authorised to Issue Summons

CORRIGENDUM TO FORM G
(Invitation for Expression of Interest)

Under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

This corrigendum is being issued in respect of the Form G published on 02.07.2026 inviting Expressions of Interest (EOI) for submission of Resolution Plans for M/s. Jostel Hotels Limited which is undergoing Corporate Insolvency Resolution Process (CIRP) under the provisions of the Insolvency and Bankruptcy Code, 2016.

Pursuant to the decision of the Committee of Creditors ("CoC"), the timelines specified in the aforesaid Form G dated 02.07.2026 have been revised/extended. Accordingly, the relevant dates stand modified as follows:

Sr. No.	Particulars	As per Form G dated 02.07.2026	Extended Date
10.	Last date for receipt of expression of interest	17/07/2026	03/08/2026
11.	Date of issue of provisional list of prospective resolution applicants	22/07/2026	08/08/2026
12.	Last date for submission of objections to provisional list	27/07/2026	01/08/2026
13.	Date of issue of final list of prospective resolution applicants	01/08/2026	18/08/2026
14.	Date of issue of information memorandum, evaluation matrix & request for resolution plans to prospective resolution applicants	06/08/2026	23/08/2026
15.	Last date for submission of Resolution Plans	05/09/2026	22/09/2026

All other contents of the originally published Form G remain unchanged.

Sd/-
Mr. Krishan Vind Jain
Resolution Professional
M/s. Jostel Hotels Limited
In the Matter of M/s. Jostel Hotels Limited
Regn. No. IBBI/PA-01/UP-P02284/2017-2018/0528
Registered Address: 113, Sector 82A, IT City, Block B, Behind WCT, Sahibzada Ajit Singh Nagar, Mohali, Punjab-160055
Email for Correspondence: majesthoteh@gmail.com
Registered Mobile No. 9417009490, +91-62832-81078

Place: Chandigarh
Date: 17.07.2026

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CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office : "CHOLA CREST" C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Gundry, Chennai 600032.
Branch Office: SCO 102-103, 3rd Floor, D Block, Ranjit Avenue, Near New Pizzeria, Amritsar 143001.
Contact No : Mr. Munish Kararia, Mob. No. 98154-56564

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (Co-Borrower/ Mortgagee(s) that the below described immovable properties mortgaged to the Secured Creditor, the Symbolic possession of which has been taken by the Authorized Officer of Cholamandalam Investment and Finance Company Limited the same shall be referred herein after as Cholamandalam Investment and Finance Company Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website <https://chola-lap.procure247.com>

Account No. and Name of Borrower, Co-Borrower, Mortgagees	Date & Amount as per Demand Notice Us (132)	Descriptions of the Property/Properties	Reserve Price, Earnest Money Deposit & Bid Increment (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
Loan Account No. - X0HEARR00003217069	10-04-2026, Rs. 48,78,620/- As on 09-04-2026	Property Bearing Private Plot No. 77.78 Measuring 225 Sq. Yards Situated At Vayika Rakkha Suttanwadi, Sub Urban Tarai Behnivali, Atadi Dalip Avenue, Tahsil Amritsar-1, Registered As Per Gift Deed Bearing Document No. 2019-2089/14976 Dated 05/09/2019	Rs. 75,00,000/- Rs. 7,50,000/- Rs. 1,00,000/-	22/08/2026 at 1.00 AM to 1.00 PM 21/08/2026 10.00 AM to 5.00 PM As per appointment

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

1. All interested participants / bidders are requested to visit the website <https://chola-lap.procure247.com> and <https://www.cholamandalam.com/news/notification-notices>. For details, help, procedure and online training on e-auction, prospective bidders may contact Mr. Muhammed Rahees - 8124000030 / 6374845616. Email id: CholaAuctionLAP@chola.murugappa.com. For eAuction training alone, contact Ms. Procure247, Vasu Patel - 98150974587.

2. For further details on terms and conditions please visit <https://chola-lap.procure247.com> & <https://chola-lap.procure247.com> to take part in e-auction.

Date : 17/07/2026
Place : Amritsar (Punjab)

M/s Cholamandalam Investment and Finance Company Limited.

Form No. 14 [See Regulation-33 (2)]
by publication

OFFICE OF THE RECOVERY OFFICER-I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3)
SCO 33-34-35, G.F. Sector 17-A, Chandigarh

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 and Rule 2 of SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/1558/2019 DEMAND NOTICE 22-05-2026

HDFC Bank Vs. Gurpal Singh

(CD 1): Gurpal Singh S/o Jit Singh R/o H.No. 52, Village Tirha Tehsil Kharar, District SAS Nagar Mohali, Punjab 140604

(CD 2): Gurmurt Kaur W/o Jit Singh R/o H.No. 52, Village Tirha Tehsil Kharar, District SAS Nagar Mohali, Punjab 140604

(CD 3): Gurmurt Singh S/o Sh. Bachan Singh R/o 47, Village Sangula Tehsil Tehsil Kharar, District SAS Nagar Mohali, Punjab 140604

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-3) in OA/5630/2017 an amount of Rs. 28,97,961/- (Twenty Eight Lakhs Ninety Seven Thousand Nine Hundred and Sixty One only) along with pendente lite and future interest @ 11% simple interest yearly w.e.f. 18.11.2017 till realization and costs of Rs. 51,505/- (Rupees Fifty One Thousand Five Hundred and Five Only) is has become due against you (Jointly and severally/ Fully/ Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules thereunder.

3. You are hereby ordered to declare on an affidavit the particulars of yours and/or assets and liabilities on or before the date of hearing.

4. You are hereby ordered to appear before the undersigned on 24.07.2026 at 10:30 AM for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of this Tribunal on this date: 22.05.2026

Recovery Officer, Debts Recovery Tribunal Chandigarh (DRT-2)

Indus Bank Limited

PNA House, 1st Floor, Plot No. 57 and 57/1, Street No. 17, Near ESIC Office, MIDC, Andheri (E), Mumbai - 400099

PUBLIC NOTICE
(Under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

SUBSTITUTED SERVICE OF NOTICE U/s 13 (2) OF SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed from Indus Bank Limited (IBL), their loan credit facility has been classified as Non-Performing Asset in books of the bank as per RBI guidelines thereto. Thereafter, Bank has issued demand notices to below mentioned respective borrower under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act) on the last mentioned dates. In order to satisfy the demand, the bank is hereby directed to take the necessary steps to recover the said borrowers thereby calling upon and demanding from them to pay the amounts mentioned in the respective Demand Notice(s) within 60 days from the date of the respective Notice(s) as per details given below, together with further interest at the contractual rate on the below mentioned amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, if the service is in contravention of the said section by you shall invoke the provisions of the Security Interest (Enforcement) Rules, 2002 (SARFESI Rules) as per Rule 3 of the SARFESI Act.

Loan Account No. & Name and address of Borrower and Co-Borrower/s	Date of NPA Demand Notice (DNI) as per above date	Total Outstanding Debt (DNI) as per above date
Loan Account No. - PLE0146771 1. M/s. Freeman Massures Private Ltd., Through its Directors: Mr. Samir Nayyar & Mr. Kulvinder Singh (Borrower) 2. Mr. Samir Nayyar & Mr. Kulvinder Singh (Co-Borrower) 3. Mr. Vikrant Nayyar & Mrs. Shalini Nayyar & M/s K R Nayyar HUF- Through its Karta- Mr. Samir Nayyar (Co-Borrower) 4. T. Road, Jodhwal, Ludhiana Punjab 141017 Also At: 33, Club Road, Civil Lines, Ludhiana, Punjab-141001. Also At: House No. 106-681, P.D.B. Colony, Jalandhar, Ludhiana, Punjab-141012	05/06/2026 25/06/2026	INR. 8,30,17,97,91/- Eight Crores Eight Crore Thirty Lakhs Seventeen Thousand Eight Hundred Seventy-Nine Paise and Ninety-One Only is still due and payable by you as of Colony, Jalandhar, Ludhiana, Punjab-141012

Description of the Secured Assets/Mortgaged Properties:- All that piece and parcel of property bearing Plot No. 35, (MC No. B XIX-47/A as per T.S.I form) comprised in Khata Nos. 79/1-3 to 7, Khata No. 87/180, (Hebhat No. 165, Village Mahal Bala, Tehsil 1 District, Ludhiana, Ludhiana - 141001, Punjab, area adms (981.50 sq yards) vide Jamabandi for year 1960-61, No. 48/81 as per Jamabandi of the said Act and the said Property is situated in under: East-Street, West- Road, North-Property of Nanvett Nayyar, Sothi-Kothi No. 34

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount of more particularly stated in respective Demand Notice issued, together with further interest thereon plus cost, charges, expenses etc., thereto failing which we shall be at liberty to follow the procedure against the above Secured Assets/Immovable Property (ies) under Section 13 of the said Act and the said Rules and the said Rules are not limited to taking possession and selling the secured asset available at the risk of the said borrower(s) or borrower(s) legal heirs (all legal representatives) at your own cost and expenses.

Please note that as per section 13(13) of the SARFESI Act, all of you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the bank or in contravention of the said section by you shall invoke the legal provisions as laid down under section 29 of the SARFESI Act and / or any other legal provision in this regard.

Please note that as per sub-section (8) of section 13 of the Act, if the dues of IBL, together with all costs, charges and expenses incurred by IBL, are tendered to IBL, at any time before the date fixed for sale of transfer, the secured asset shall not be sold or transferred by IBL, and no further step shall be taken by IBL for transfer or sale of that secured asset.

Date: 17.07.2026, **Place:** PUNJAB
Authorized Officer, For Indus Bank Limited

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CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office : "CHOLA CREST" C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Gundry, Chennai 600032.
Branch Office: SCO 102-103, 3rd Floor, D Block, Ranjit Avenue, Near New Pizzeria, Amritsar 143001.
Contact No : Mr. Munish Kararia, Mob. No. 98154-56564

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (Co-Borrower/ Mortgagee(s) that the below described immovable properties mortgaged to the Secured Creditor, the Physical possession of which has been taken by the Authorized Officer of Cholamandalam Investment and Finance Company Limited the same shall be referred herein after as Cholamandalam Investment and Finance Company Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website <https://chola-lap.procure247.com>

Account No. and Name of Borrower, Co-Borrower, Mortgagees	Date & Amount as per Demand Notice Us (132)	Descriptions of the Property/Properties	Reserve Price, Earnest Money Deposit & Bid Increment (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
Loan Account No. - HED1ARR0000039467 and HED1ARR0000082444	11-06-2025, Rs. 79,56,208/- As on 11-06-2025	Property Measuring 75 Sq.Yds Situated At Vayika Rakkha Katta Ranghartha Chauni Nihanga, Near Suttanwadi Gate, Amritsar Registered As Per Transfer Deed Bearing Document No. 2022-23/89/1/8873 Dated 12/12/2022.	Rs. 77,00,000/- Rs. 7,70,000/- Rs. 1,00,000/-	04/08/2026 at 1.00 AM to 1.00 PM 03/08/2026 at 10.00 AM to 5.00 PM As per appointment

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

1. All interested participants / bidders are requested to visit the website <https://chola-lap.procure247.com> and <https://www.cholamandalam.com/news/notification-notices>. For details, help, procedure and online training on e-auction, prospective bidders may contact Mr. Muhammed Rahees - 8124000030 / 6374845616. Email id: CholaAuctionLAP@chola.murugappa.com. For eAuction training alone, contact Ms. Procure247, Vasu Patel - 98150974587.

2. For further details on terms and conditions please visit <https://chola-lap.procure247.com> & <https://chola-lap.procure247.com> to take part in e-auction.

Date : 17/07/2026
Place : Amritsar (Punjab)

M/s Cholamandalam Investment and Finance Company Limited.

